

ITEM NO.18 Court 12 (Video Conferencing) SECTION XVI  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 2141/2022

(Arising out of impugned final judgment and order dated 25-02-2020 in CWJC No. 4370/2019 passed by the High Court Of Judicature At Patna)

PINKI KUMARI

Petitioner(s)

VERSUS

THE MANAGING DIRECTOR CUM CHIEF EXECUTIVE  
OFFICER & ORS.

Respondent(s)

( IA No.20055/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and  
IA No.20053/2022-EXEMPTION FROM FILING O.T. and IA No.20051/2022-  
PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ ANNEXURES )

Date : 04-03-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH  
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Prashant Kumar, Adv.  
Mr. Kausar Raza Faridi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

What is challenged in the present Special Leave Petition is the order passed by the High Court by which on joint request for and on behalf of the petitioner the matter was adjourned.

We fail to appreciate how against the order adjourning the matter and, that too, on the joint request when the matter was adjourned, the Special Leave Petition would be maintainable.

We deprecate such a practice of filing such frivolous Special Leave Petition against such orders and increase the burden of this Court. At every stage the parties should not come to this Court even in a case where the matter is simply adjourned.

The Special Leave Petition stands dismissed. We would have imposed exemplary costs for filing such frivolous petition, however, as prayed, we refrain from imposing exemplary costs.

Pending applications stand disposed of.

(R. NATARAJAN)  
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)  
BRANCH OFFICER